

“Form G”

**INVITATION FOR EXPRESSION OF INTEREST FOR
ARTLAY AGRITECH PRIVATE LIMITED OPERATING IN AGRO-COMMODITIES
TRADING (WHEAT, RICE/BASMATI RICE AND PULSES) AT JAIPUR, RAJASTHAN**

*(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

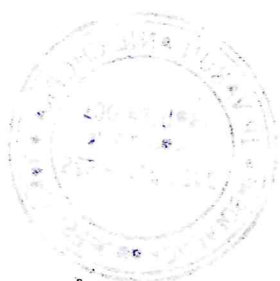
SL.	RELEVANT PARTICULARS	DETAILS
1.	Name of the corporate debtor along with PAN & CIN/LLP No.	ARTLAY AGRITECH PRIVATE LIMITED CIN: U01110RJ2020PTC070308 PAN: AATCA8574D
2.	Address of the registered office	Front of Indu Motors, Govindpura, Jhotwara, Jaipur, Rajasthan – 302012
3.	URL of website	N.A. (Corporate Debtor does not maintain an active website; enquiries to be addressed to the Resolution Professional at the e-mail id mentioned at S. No. 16 below)
4.	Details of place where majority of fixed assets are located	Jaipur, Rajasthan
5.	Installed capacity of main products/services	N.A. – the Corporate Debtor is engaged in the trading of agro-commodities (wheat, rice/basmati rice and pulses) and does not operate a manufacturing facility
6.	Quantity and value of main products/services sold in last financial year	As per the last available audited financial statements of the Corporate Debtor, accessible pursuant to S. No. 8 below
7.	Number of employees/workmen	N.A
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Interested parties may write to the Resolution Professional at artlaycirp@gmail.com to obtain access to the financial statements, list of creditors and other relevant information/data room
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Available on request from the Resolution Professional at artlaycirp@gmail.com;
10.	Last date for receipt of expression of interest	16th September, 2026
11.	Date of issue of provisional list of prospective resolution applicants	26th September, 2026



12.	Last date for submission of objections to provisional list	01st October, 2026
13.	Date of issue of final list of prospective resolution applicants	11th October, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12th October, 2026
15.	Last date for submission of resolution plans	12th November, 2026 (or such extended date as may be intimated to the prospective resolution applicants in the final list, with the approval of the Committee of Creditors)
16.	Process email id to submit Expression of Interest	artlaycirp@gmail.com
17.	Details of the corporate debtor's registration status as MSME	As per available records, the Corporate Debtor is not registered as a Micro, Small or Medium Enterprise under the Micro, Small and Medium Enterprises Development Act, 2006 (subject to independent verification from the Udyam Registration portal prior to publication)

Notes:

- The Expression of Interest shall be submitted only in the format specified by the Resolution Professional, shall be unconditional, and shall be accompanied by an undertaking by the prospective resolution applicant that it does not suffer from any of the ineligibilities specified under Section 29A of the Insolvency and Bankruptcy Code, 2016, to the extent applicable, in terms of Regulation 36A(4) of the CIRP Regulations, 2016.
- Prospective resolution applicants shall submit their Expression of Interest, along with the Earnest Money Deposit within the timelines specified at S. No. 10 above.
- The Resolution Professional/Committee of Creditors reserves the right to modify the process, including the timelines specified herein, extend any of the above dates, modify the eligibility criteria, or withdraw this invitation for Expression of Interest at any time, with the approval of the Committee of Creditors and in accordance with the provisions of the Code and the CIRP Regulations, 2016, without assigning any reason and without any liability whatsoever.
- This publication does not constitute an offer, invitation or solicitation of any kind other than an invitation for Expression of Interest for the purpose of formulation of resolution plan(s) for the Corporate Debtor under the Code.



Sd/-



IP Varun Chopra

Resolution Professional



Registration Number of the Resolution Professional: IBBI/IPA-001/IP-P-02950/2025-2026/14525

AFA Valid up to 30th June 2027

Address of the Resolution Professional: 509, 21st Century Business Centre, Ring Road, Surat, Gujarat – 395002

E-mail: artlaycirp@gmail.com

For ARTLAY AGRITECH PRIVATE LIMITED

(Under Corporate Insolvency Resolution Process)

Date: 01st September, 2026

Place: Jaipur

